

**THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR):** (a) to (d) No monetary incentive is given by the Government of India to a person undergoing sterilisation. However, an amount of Rs. 100 per case is given towards compensation on account of the wages lost. In addition to this, incentive money at the rate of Rs. 65 for each case of vasectomy, Rs. 80 for each case of laparoscopic sterilisation and Rs. 50 for each case of tubectomy were being given in the U.T. of Chandigarh with financial support from various Departments and certain Voluntary Organisations. These incentive payments have now been withdrawn by the concerned Voluntary Organisations/Departments.

There is no decline in sterilisation acceptors during 1985-86 as compared to the previous year.

#### **Progress of the Circular Railway Project at Calcutta**

**1269. SHRI KAPIL VERMA:**

**SHRI SHEO KUMAR MISHRA:**

Will the Minister of TRANSPORT be pleased to state:

(a) the progress made so far on the Circular Railway project at Calcutta and what are the difficulties being encountered for its early completion; and

(b) whether the project has been approved by the Planning Commission?

**THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA):** (a) A 10 km. long single line section from Princep Ghat to Ultadanga Road station has been completed and commissioned to traffic. The work on the section between Ultadanga Road and Dum Dum station cannot be progressed satisfactorily as the Railway land required for the Circular Railway is encroached upon unauthorisedly. These encroachments are required to be removed by the State Government and land made available to Eastern Railway.

(b) Part 1 of the Circular Railway Project involving construction of single line track from Princep Ghat to Dum Dum has been cleared by the Planning Commission in March, 1986.

**दिल्ली परिवहन निगम का बस रूट नं. 548**

**270. श्री अज्जे लाल बाल्मीक :** क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली परिवहन निगम ने 21 अप्रैल, 1986 से अस्थायी रूप से नई दिल्ली रेलवे स्टेशन से हमदर्द नगर, नई दिल्ली बारास्ता मालवीय नगर "एफ" ब्लॉक और दक्षिणपुरी के लिए एक नया बस रूट 548 प्रारम्भ किया है;

(ख) क्या यह भी सच है कि दक्षिणपुरी और मालवीय नगर "एफ" ब्लॉक से नई दिल्ली रेलवे स्टेशन के लिए पहले से ही बस रूट नं. आर.एल.-15 और आर.एल.-16 चल रहे हैं जबकि उसी क्षेत्र की निकटवर्ती सरकारी कालोनी, पुष्प विहार से नई दिल्ली रेलवे स्टेशन के लिए कोई सीधी बस सेवा उपलब्ध नहीं है; और

(ग) क्या सरकार नई दिल्ली रेलवे स्टेशन से हमदर्द नगर तक चलने वाले रूट नं. 548 की बसों का खिड़की गांव के बाद पुष्प विहार सैक्टर 5, सैक्टर-1 (वाटर टैंक) और सैक्टर 3 तक ले जाने और बाद में मोड़कर इम अम्बेदकर मार्ग और खानपुर डिपो तक चलाने का विचार रखती है और यदि हां, तो कब तक ?

**जल-भूतल परिवहन (विभाग) में राज्य मंत्री (श्री राजेश शायलदे) :** (क) जी हां ।

(ख) रूट नं 0 आर एल-15 दक्षिणपुरी और सादिक नगर से होता हुआ देवली गांव और रेलवे स्टेशन के बीच चलता है । यह मालवीय नगर से होकर नहीं गुजरता । रूट नं. आर एल-16 जो मालवीय नगर और नई दिल्ली रेलवे स्टेशन के बीच चलता था अब समाप्त कर दिया गया है और उसके स्थान पर एक नया रूट नं. 548 चालू किया गया है जो हमदर्द नगर से नई दिल्ली रेलवे

स्टेशन तक चलता है। एम्प विहार के निवासी डा. अम्बेडकर नगर अथवा प्रेस एन्कलेव मार्ग से इस सेवा का लाभ उठा सकते हैं जो सर्वाधिकनक पैदल-दूरी पर है।

(ग) इस रूट को प्रयोगात्मक आधार पर प्रारम्भ किया गया है। इस अवस्था में कोई भी स्थायी रूट प्रारम्भ नहीं किया जा रहा है।

#### Grievances of the employees of the department of Civil Aviation

1271. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of TRANSPORT be pleased to state:

(a) the number of appeals received by Government pertaining to the grievances of officers of Civil Aviation Department or its undertaking or authority during the last six months;

(b) whether it is a fact that in spite of several approaches made by the legislators in regard to settlement of issues of those employees, neither the Department of Public Grievances and Pension nor the concerned Department of Civil Aviation have been able to render justice to the affected employees so far;

(c) if so, the reasons therefor alongwith details of each case; and

(d) what further actions are being contemplated to be taken in this regard to redress the grievances immediately?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) 45 such representation pertaining to the officers of the Directorate General of Civil Aviation were received during the last six months.

(b) to (d) Representations received are examined on merits, with reference to the rules and prescribed policy of the Government. Suitable replies, wherever called for, are also sent at appropriate levels. Since specific issues or grievances have not been spelt out, it is difficult to give further details.

#### Global tenders floated by AIR India for the purchase of freighter aircraft

1272. SHRI RAJNI RANJAN SAHU: Will the Minister of TRANSPORT be pleased to state:

(a) whether Global tender, were issued by Air India for the purchase of freighter aircraft, if so, the details, thereof;

(b) the names of the companies, alongwith the names of the countries to which they belong, the capacity to meet the requirement of supplying freighter aircraft, the date on which each submitted its application;

(c) the authorities which made the selection; and

(d) the reasons for the delay, if any, making the selection?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) to (d) Do not arise.

#### Maladministration in the Central Schools in Delhi

1273. SHRI M. KADHARSHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware of the maladministration and deteriorating conditions and standard of teaching in the Central Schools in Delhi, especially in Sector VIII, R. K. Puram, New Delhi;

(b) what are the teaching hours put in by each teacher in Sector VIII school during 1985-86 academic year especially by the Principal;

(c) whether it is also a fact that Principal of the school is not available during the school hours and students are forced to go to her residence for signatures on documents and teachers do not attend the classes;

(d) if so, what steps Government propose to take in this regard; and